

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3361/2025

[Arising out of impugned final judgment and order dated 27-01-2025 in MCRC No.48079/2023 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

SURENDRA KHAWSE

PETITIONER(S)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

RESPONDENT(S)

[HEARD BY : HON. SANJAY KAROL AND HON. NONGMEIKAPAM KOTISWAR SINGH, JJ.]

IA No. 56657/2025 - EXEMPTION FROM FILING O.T.

Date : 22-09-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s) : Ms. Niti Richhariya, AOR

For Respondent(s) :

Mr. D. S. Parmar, A.A.G.
Mr. Bhupendra Pratap Singh, D.A.G.
Ms. Mrinal Gopal Elker, AOR
Mr. Saurabh Singh, Adv.
Mr. Aditya Chaudhary, Adv.

1. Hon'ble Mr. Justice Sanjay Karol has pronounced a judgment (non-reportable) of the Bench comprising of his Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.

2. Leave granted.

3. The appeal is allowed in terms of the signed judgment (non-reportable), which is placed on the file.

4. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)